

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

ROC.NO.410/2022-B.SPL.

DATED:27.05.2022

C I R C U L A R

SUB: PROMOTIONS - CIVIL JUDGES (SENIOR DIVISION) -
Norms for promotion of Civil Judges (Senior Division) by
promotion from the cadre of Civil Judge (Junior Division) -
Communication - Regarding.

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As per Rule 4(2)(c) of the Andhra Pradesh State Judicial Service Rules, 2007 appointment to the category of Senior Civil Judges shall be made by promotion from the category of Civil Judges, who have put in not less than five years of qualifying service, selected by the High Court on the basis of seniority-cum-merit.

In view of Rule 4(2)(c) of the Andhra Pradesh State Judicial Service Rules, 2007 and Judgment of Hon'ble Apex Court in Malik Mazhar Sultan Vs. U.P. Public Service Commission (Civil Appeal No.1867 of 2006), the High Court has framed norms for effecting promotions of Civil Judges (Junior Division) to the cadre of Civil Judges (Senior Division).

The norms are as follows:

- i) Evaluation of Annual Confidential Reports of last five years; and
- ii) Assessment of judgments of five civil and five criminal cases;

Further 100 marks will carry in the following manner for each criteria.

- i) Evaluation of Annual Confidential Reports - 60 marks;
- ii) Assessment of judgments - 40 marks;

The evaluation of Annual Confidential Reports will be done based on the following norms in case of:

- i) Very Good - 90% out of 60 marks;
- ii) Good - 80% out of 60 marks;
- iii) Satisfactory - 70% out of 60 marks;
- iv) Average - 60% out of 60 marks; and
- v) Poor - 40% out of 60 marks.

Similarly, the assessment of the judgments will be based on the following norms in case of:

- i) Very Good - 90% out of 40 marks;
- ii) Good - 80% out of 40 marks;
- iii) Satisfactory - 70% out of 40 marks;
- iv) Average - 60% out of 40 marks; and
- v) Poor - 40% out of 40 marks.

As directed, the above norms are hereby communicated to all the officers and receipt of circular must be acknowledged.

Sumit
27.05.22

REGISTRAR (VIGILANCE)

To

1. The Registrar General, and other Registrars, High Court of Andhra Pradesh, Amaravati.
2. The Registrar (I.T)-cum-Central Project Coordinator, High Court of Andhra Pradesh (with a request to direct the concerned to upload the proceedings in the High Court's Website)
3. **THE PRL. DISTRICT JUDGES:**
Ananthapuramu, Chittoor, East Godavari at Rajamahendravaram, Guntur, Kadapa, Krishna at Machilipatnam, Kurnool, Nellore Prakasam at Ongole, Srikakulam, Visakhapatnam, Vizianagaram and West Godavari at Eluru.
4. The Presiding Officers of Labour Courts and Industrial Tribunals at Ananthapuramu, Guntur and Visakhapatnam.